

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA 397/99

Wednesday the 30th day of June 1999.

CORAM

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN
HON'BLE MR G.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

V.M.Gopala Menon
S/o K.V.Kunjanni Menon
Administrator
Guruvayoor Devaswom.
R/o Sayoojyam, West Nada,
Guruvayoor.

...Applicant.

(By advocate Mr M.R.Rajendran Nair)

Versus

1. Union of India represented by the Secretary, Dept. of Personnel & Training, New Delhi.
2. Union Public Service Commission represented by its Secretary Dholpur House, New Delhi.
3. State of Kerala, represented by the Chief Secretary to the Govt. of Kerala Secretariat, Trivandrum.

...Respondents.

(By advocate Mr Prasanth Kumar, ACGSC for R1&2)
Mr C.A.Joy, G.P. for R3)

The application having been heard on 30th June 1999, the Tribunal on the same day delivered the following:

O R D E R

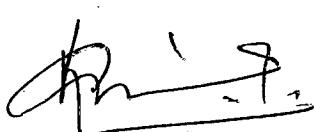
HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

The applicant, a member of the State Civil Service, was considered for appointment by promotion to the Indian Administrative Service (I.A.S.) and he claims that his name was included in the select list prepared by the Committee which met on 31.8.'98. His grievance is that the matter is getting delayed and, therefore, he has filed this application for a direction to the second respondent to approve the select list prepared by the Committee which met on 31.8.'98 and to respondents 1 & 3 to appoint him and the others included in the select list to the I.A.S. with effect from the appropriate dates in their due turn with all consequential benefits.

2. In the original application, it has been stated that on account of pendency of OAs 1298/98, 1304/98 and 206/99, the select list could not be finalised as there was an interim order of stay. It has also been mentioned in the application that those OAs were dismissed by the Tribunal on 4.3.'99. Learned counsel for respondent No.3 as also counsel for respondents 1 & 2 stated that a Review Committee had to be constituted on 25.5.99 as a person who ought to have been considered was omitted to be considered by the Committee which met on 31.8.'98 and that the list drawn up by the Committee on 25.5.99 is now before the Union Public Service Commission for approval and further action. We find that there is no inordinate delay in the matter in the circumstances of the case. The Review Committee met only on 25.5.99 and it would necessarily take some time for the U.P.S.C., the Union of India, and the State of Kerala to take further action. We expect that the U.P.S.C., the Union of India and the State of Kerala would complete the process as expeditiously as possible.

With the above observations, the application is closed.

Dated 30th June 1999.


G. RAMAKRISHNAN
ADMINISTRATIVE MEMBER


A.V. HARIDASAN
VICE CHAIRMAN

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